

**Central Administrative Tribunal  
Principal Bench**

**OA No.1712/2018**

New Delhi, this the 1<sup>st</sup> day of May, 2018

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Ms. Nita Chowdhury, Member (A)**

Ved Prakash,  
Aged 63 years,  
S/o Late Shri Pareshwar Prasad,  
R/o B-1/47, Flat No.5,  
Malviya Nagar,  
New Delhi-110017.

...Applicant  
(In person)

**Versus**

1. Director,  
National Council of Educational Research and Training,  
Sri Aurobindo Marg,  
New Delhi-110016.
2. National Council of Educational Research and Training,  
Sri Aurobindo Marg,  
New Delhi-110016  
Through its Secretary.

...Respondents

**ORDER (ORAL)**

**Mr. V. Ajay Kumar, Member (J) :-**

Heard the applicant in person.

2. The applicant, a retired Under Secretary, filed the instant OA seeking the following reliefs :-

“(i) To direct the Respondents to pay the Transport Allowance to the Applicant also as has been paid to others by Order dated 08.06.2017 for the period

from 14.09.2012 to 31.07.2013 as requested in my five representations between 21.6.2017 to 26.12.17 (A-1).

- (ii) To allow the OA with cost.
- (iii) To pass such order and further orders which their lordships of this Hon'ble Tribunal deem fit and proper in the existing facts and circumstances of the case."

3. It is submitted that the applicant made number of representations including Annexure-A/1 dated 26.12.2017, ventilating his grievances to the respondents, however, no orders have been passed thereon till date.

4. In the circumstances, the OA is disposed of without going into the merits of the case by directing the respondents to decide the Annexure-A/1 representation of the applicant dated 26.12.2017, by passing a speaking and reasoned order thereon, in accordance with law, within 90 days from the date of receipt of a certified copy of this order. No costs.

5. Let a copy of the OA, be enclosed to this order.

**( Nita Chowdhury )**  
**Member (A)**

**( V. Ajay Kumar )**  
**Member(J)**

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